

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 30714/2014

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

SHANTI DEVI & ORS.

Respondent(s)

Date : 08-08-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBERS]

For Petitioner(s) Mr. Nagendra Singh, Adv.
Mr. Rajeev Dubey, Adv.
Mr. Vinay Garg, Adv.
Mr. Ravi Prakash Mehrotra, AOR

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 2 of 2017 - Application for directions to the petitioner for correction of names of respondent Nos. 2, 10 and 11 is allowed.

Three weeks' time is granted to learned counsel for the petitioners to file an application for substitution of lrs. of deceased respondent No. 14.

(POOJA SEHGAL)
SENIOR PERSONAL ASSISTANT

(SUMAN JAIN)
COURT MASTER